



2026:AHC:30658

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5573 of 2026

Neeraj Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhakar Singh
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The counsel for the petitioner confined his prayer only in respect of prayer no.2, i.e., to direct the respondent no.4 to decide the proceedings under Section 25 of the U.P. Revenue Code, 2006 being Case No.5116 of 2024 expeditiously.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.4-Tehsildar, Tehsil-Bansgaon, District Gorakhpur to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

Pramod Tripathi